

SHRI JYOTIRMOY BOSU: That information must have passed through the hon. Minister. He should have applied his commonsense whether the statement is one which people will believe. It is a cock and bull story (Interruptions).

MR. SPEAKER: A judicial enquiry is going on. It is a matter which is *sub judice*. The hon. Minister has supplied whatever information he has got.... (Interruptions). Do not put too much into your allegations. I am not allowing it. For instance, I cannot scrutinise every information that comes to me.... (Interruptions).

श्री फलचन्द्र बर्म (उज्जैन) : 'मंवी महोदय ने अपने वक्तव्य में कहा है कि उन चारों सिपाहियों के विरुद्ध 307 सैक्शन के मातहत केस दर्ज किया गया है। जब कि किसी व्यक्ति को मर डर किया गया है तो उनके विरुद्ध 302 के मातहत मुकदमा क्यों नहीं दर्ज किया गया है? दूसरी बात मैं यह कहना चाहता हूँ कि अब किसी व्यक्ति को पुलिस कस्टडी में लेने है तो उस के पहले उस की तलाशी ली जाती है तो फिर इस पॉलिस कस्टडी के बाद उसे किरोसीन आयल कैम मिल गया जिसे कि उसने अपने ऊपर डाल लिया और इतना ही नहीं बल्कि उसने माचिस लगा कर आग भी लगा ली। अब यह सब मनगढ़न्त है। मदन की भावना को ध्यान में रखते हुए इस बारे में सदन में पूरे डिस्कशन का मौका इसी सेशन के दौरान मिलना चाहिए।

MR. SPEAKER: That matter is over now. I am not allowing any discussion now.... (Interruptions). It is all over now. We will take up papers laid on the Table.

12.19 hrs.

PAPER LAID ON THE TABLE

VEGETABLE OIL PRODUCTS CONTROL
(AMENDMENT) ORDER, 1972

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (PROF.

3001 L. S.-9

SHER SINGH: Sir, I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. GSR, 464(E) in Gazette of India dated the 24th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4054/72].

12.19½ hrs.

RE: BUSINESS OF THE HOUSE

SHRI JYOTIRMOY BOSU (Diamond-Harbour): Sir, I have given notice of a motion...

MR. SPEAKER: No, I am not allowing it.

SHRI JYOTIRMOY BOSU: Sir, I have written to you. (Interruptions)

MR. SPEAKER: Order, order. I am not allowing it. May I request you to please allow me to conduct the business of the House? You are getting up every time without my permission (Interruptions)

अगर माननीय सदस्य इसी तरह करेगे तो लोक सभा चलेगी कैसे? और यह बीमारी सरकारी बैठों की तरफ भी है। (ब्यवधान) में यहाँ कार्रवाई चलाने के लिये बैठा हूँ या शोर सुनने के लिये? अगर शोर सुना है तो मैं आराम से बैठ कर सुनाऊँगा, कानों में रुई डाल लूँगा। यह ध्वज से भी होता है और उधर से भी।

SHRI SHYAMNANDAN MISHRA (Bengal): Sir, I want to raise a completely procedural issue, let alone the merits of the case. The question is as to whether any proposition which is sought to be brought before the House by an hon. Member and admitted by the Chair can be objected to by the Government.